

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.138/10**

**Wednesday this the 8<sup>th</sup> day of September 2010**

**C O R A M :**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER  
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

P.R.Sundaran,  
Executive Engineer (E) (Retd.),  
BSNL, Electrical Division, Shillong.  
Residing at Puthanpura House,  
Thiruvanikkavu Road, Ollukkara P.O.,  
Thrissur, Kerala – 680 655.

...Applicant

(By Advocate Mr.Vishnu.S.Cempazhanthiyil)

**V e r s u s**

1. The Chief General Manager,  
BSNL, NE-I, Telecom Circle,  
Shillong – 793 001.
2. The Chairman & Managing Director,  
BSNL Corporate Office,  
Bharat Sanchar Bhavan,  
Janpath, New Delhi – 1.

...Respondents

(By Advocate Mr.T.C.Krishna)

This application having been heard on 8<sup>th</sup> September 2010 this  
Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER**

This Original Application has been filed for a direction to the  
respondents to allow time bound promotion to the applicant. The Original  
Application has been admitted and notices ordered to the respondents but  
no reply statement is seen filed. However, subsequent to the filing of the

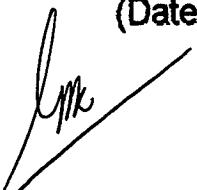


.2.

Original Application the applicant has produced Annexure A-16 order dated 15.6.2010. In the light of Annexure A-16 the counsel for the applicant now confines his prayer to direct the respondents to consider the case of the applicant in the light of Annexure A-16.

2. We have heard both the counsel appearing for the parties, Shri.Vishnu S Chempazhanthiyil and Shri.Pratap on behalf of Shri.T.C.Krishna. We have also perused Annexure A-16. A reading of Annexure A-16 would indicate that the time bound promotion in IDA pay scale shall be implemented as per the clauses contained therein. If so, this Original Application can be disposed of at this stage by directing the respondents No.1&2 to implement the Annexure A-16 order and consequential orders shall also be passed in the case of the applicant within a reasonable time, at any rate, within 90 days from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 8<sup>th</sup> day of September 2010)

  
K.GEORGE JOSEPH  
ADMINISTRATIVE MEMBER

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JUSTICE K.THANKAPPAN  
JUDICIAL MEMBER